

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH

ITEM NO :20

CA NO.342/2020 &
CA NO.343/2020 IN
C APPEAL NO. 185/ALD/2018

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY: SHIV SHAKTI GLOBAL PVT. LTD. V/S ROC, KANPUR
SECTION : 252 OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)
COUNSEL FOR APPLICANT : SH. TANMAY SADH, ADV.
COUNSEL FOR ROC : SH. KRISHNA DEV VYAS, ADV.
COUNSEL FOR I.T. DEPT. : SH. KRISHNA AGARWAL, SR.S.C.

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The matter was taken up today through Video Conferencing.

Heard Sh. Tanmay Sadh, Advocate for the Applicant, Sh. Krishna Dev Vyas, Advocate for the ROC and Sh. Krishna Agarwal, Sr. Standing Counsel for the Income Tax Department through Video Conferencing.

It has been intimated that the reply to the restoration application has been filed by the Income Tax Department, which is on record.

Ld. Counsel for the applicant may file rejoinder, if they so choose, by the next date fixed.

Accordingly, put up in the week commencing 26th August, 2021 before Regular Court/through Video conferencing.

Dated : 20.07.2021


JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)

Typed by :
Kumud Narayan
(PS)